Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(C) PIL no. ____/2020 (Through Video Conferencing from Srinagar Wing)

Lawyers Club Kashmir through its President Advocate Babar Jan Qadri and othersPetitioner(s)	
Through:-	None.
v/s	
Union Territory of Jammu and Kashn	nir Respondent(s)
Through:-	None.
WP(C) PIL no/2020 (Through Video Conferencing in Jammu) Aditya Sharma and anr. Petitioner(s). None.	
v/s	
Union Territory of Jammu and Kashn	nir Respondent(s)
Through:-	None.
Coram:	

HON'BLE MR RAJNESH OSWAL (on Video Conference from residence at Jammu)

ORDER

16.04.2020

HON'BLE THE CHIEF JUSTICE (on Video Conference from residence at Jammu)

1 Let these petitions be registered.

2

2. Given the lockdown conditions and the notifications of the High

Court directing that only urgent matters will be taken up, the consideration in

these petitions is confined to the request for financial assistance for lawyers. It

shall be open for the petitioners to adjudicate on other issues by way of

individual petitions filed in accordance with law after the court resumes

normal working. Limited to this extent of the aspect of financial assistance,

which has been sought by the petitioners on behalf of the lawyers who are in

difficulty on account of lockdown, issue notice to show cause why the

petitions be not admitted.

3. Mr. B. A. Dar, Sr. AAG accepts notice.

4. Subject to the petitioners furnishing the complete addresses of all

respondents, issue notice to the remaining respondents returnable within ten

days.

Copy of these writ petitions be made available to Mr. B. A. Dar,

Sr. AAG on his e-mail.

List on 27th April 2020.

(RAJNESH OSWAL) (GITA MITTAL)
JUDGE CHIEF JUSTICE

Jammu 16.04.2020 Raj Kumar